



2026:AHC:38287

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6572 of 2026

Smt Preeti Pal

.....Petitioner(s)

Versus

Deputy Collector Additional Officer Sadar And 5
Others

.....Respondent(s)

Counsel for Petitioner(s) : Hari Ram, Rajesh Kumar Srivastava
Counsel for Respondent(s) : C.S.C., Pradeep Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner/petitioners and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner/petitioners in the present petition is to direct the respondent no. 1- Deputy Collector / Additional Officer Sadar, Mirzapur, to decide Case/Suit No. 18728 of 2024 (Computerized Case No. T-202416530118728 (*Manju Devi Vs. Preeti Pal & Ors.*) under Section 116 U.P. Land Revenue Code - 2006, expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No. 1- Deputy Collector / Additional Officer Sadar, Mirzapur, to decide the aforesaid case/suit expeditiously strictly in accordance with law and without granting unnecessary adjournment unless there is no legal impediment.

February 18, 2026
Vinod.

(Prakash Padia, J.)